

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...

O.A. No. 75 of 1995

Dated New Delhi, this 11th day of August, 1995

Hon'ble Shri B. K. Singh, Member(A)

Shri Vinod Parkash
S/o Kishori Lal
R/o D-315, Netaji Nagar
NEW DELHI.

... Applicant

By Advocate: Shri D. R. Gupta

versus

Union of India, through
Director of Estates
Nirman Bhawan
NEW DELHI.

... Respondent

By Advocate: Shri B. Lall

O R D E R (Oral)

Shri B. K. Singh

The learned counsel for the applicant states that the relief prayed for in the O.A. has since been granted by the respondents and the application has thus become infructuous.

The relief prayed for in the O.A. is for allotment of Type 'B' accommodation in favour of the applicant, and the respondents ~~have~~ since allotted a Type 'B' accommodation to the applicant vide order dated 16.6.95 which is on record. The learned counsel for the applicant agrees that the relief prayed for has been granted.

In view of the above, this O.A. is disposed of as infructuous, leaving the parties to bear their own costs.

(B. K. Singh)
Member(A)

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